

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1819/(MB/2017)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.09.2018**

NAME OF THE PARTIES: Om Sai Shipping & Logistics

v/s.

Doshion Veolia Water Solution Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

26. C.P. (IB)-1819/(MB/2017)

Both sides present. They represented that Company petition has already been admitted by the Single Bench of NCLT, Mumbai in CP No. 1752/2017. In view of this, the petitioner is directed to approach the IRP. Hence, this petition is dismissed as infructuous.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)